

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 793 of 2025 /RG/LP Dated: 12.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anil Kumar Thappa
S/O Shri Tara Nath
R/O Chowki Jandsore, Birnoo, Tehsil Ramnagar, District Udhampur.

vide Notification No.993 of 2021/RG dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Sarini
11-03-2025
(Registrar Administration)
AB
Sarini

No: 12696-703 /RG/LP Dated: 12.03.2025

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1. Principal District and Sessions Judge, **Udhampur.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur.**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Anil Kumar Thappa**, Advocate
.....for information and necessary action.

Sarini
11-03-25
(Registrar Administration)
AB
Sarini

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 902 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishakha Rajput
D/O Shri Avtar Singh Jamwal
R/O Agore (Jandial), Tehsil Bhalwal, District Jammu.

vide Notification No.362 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
11-03-2025
(Registrar Administration)
Shree
Shree

No: 14063-70 /RG/LP Dated: 17.03.2025

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Vishakha Rajput, Advocate**
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)
Shree
Shree

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 903 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yashpinder Kumar
S/O Shri Ashok Kumar
R/O Toph Sherkhanian, H.No.206, Mehra Mohalla, Tehsil & District Jammu.

vide Notification No. 369 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
11-03-2025
(Registrar Administration)
ASR *Singh*

No: 14071-78 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Yashpinder Kumar, Advocate**
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)
ASR *Singh*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 904 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaira Yousuf
D/O Shri Mohd Yousuf Raina
R/O Namblabal, Tehsil Pampore, District Pulwama

vide Notification No.1215 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Sumaira
11-03-2025
(Registrar Administration)
Sumaira

No: 14079-86 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Sumaira Yousuf**, Advocate
.....for information and necessary action.

Sumaira
11-03-25
(Registrar Administration)
Sumaira

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 905 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Tanveer Tak
S/o Shri Mohd Sharief Tak
R/o H.No.32, Diaroo Bonapora Diaro Shopian

vide Notification No.566 dated 07.08.2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Handwritten Signature)
(Registrar Administration)
11-03-2025
Shree

No: 14087-94 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Mohammad Tanveer Tak**, Advocate
.....for information and necessary action.

(Handwritten Signature)
(Registrar Administration)
11-03-25
Shree

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 906 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Shafi
S/O Shri Mohammad Shafi Dar
R/O Rangar Chadoora, Village Dangarpura, Budgam.

vide Notification No.837 dated 21.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
11-03-2025
(Registrar Administration)
[Signature]

No: 14095-102 /RG/LP Dated: 17.03.2025

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1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Umar Shafi**, Advocate
.....for information and necessary action.

[Signature]
11-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 907 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tajamul Islam
S/O Shri Abdul Hameed Ganai
R/O Chrawani, Charar-I-Sharief, Distt. Budgam

vide Notification No.735 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

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Sanvi
11-03-2025
(Registrar Administration)
Sanvi

No: 14103-10 /RG/LP Dated: 17.03.2025

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1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Tajamul Islam**, Advocate
.....for information and necessary action.

Sanvi
11-03-25
(Registrar Administration)
Sanvi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 908 of 2025/ /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Salma Javid
D/O Shri Pir Javid Ahmad
R/O Drugmulla, Gulshan Qasmia, Tehsil Drugmulla, District Kupwara.

vide Notification No.1203 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Sarwari
11-03-2025
(Registrar Administration)
Sarwari

No: 14111-18 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Salma Javid**, Advocate
.....for information and necessary action.

Sarwari
11-03-25
(Registrar Administration)
Sarwari

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 910 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Ahmad Ganiee
S/o Shri Nazir Ahmad Ganiee
R/o Suder Kote, Payeen, Tehsil Ajas, Bandipora.

vide Notification No.480 of 2021/RG dated 29.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order

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11-03-2025
(Registrar Administration)
Signature

No: 14/19-26 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora.**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Ajaz Ahmad Ganiee, Advocate**
.....for information and necessary action.

scanned
11-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 911 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sartaj Ahmad Wani
S/o Shri Nazir Ahmad Wani
R/o Nowpora Bala, Tehsil Keegam, Distt. Shopian.

vide Notification No.1044 of 2022/RG/LP dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
11-03-2025
(Registrar Administration)
Signature

No: 14127-34 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Sartaj Ahmad Wani**, Advocate
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 912 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabasum Bashir
D/o Shri Bashir Ahmad Bhat
R/o Galibabad Shalteng, Tehsil and District Srinagar.

vide Notification No.1148 of 2021/RG/LP dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
11-03-2025
(Registrar Administration)
[Signature]

No: 14135-42 /RG/LP Dated: 17.03.2025

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1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Tabasum Bashir**, Advocate
.....for information and necessary action.

[Signature]
11-3-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

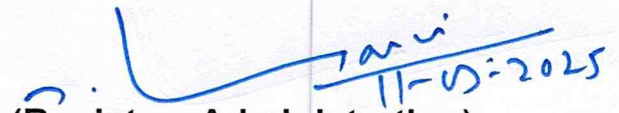

No: 913 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Wahid Sofi
S/O Shri Gh Rasool Sofi
R/O Sulinda Tangmarg, District Baramulla

vide Notification No.765 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

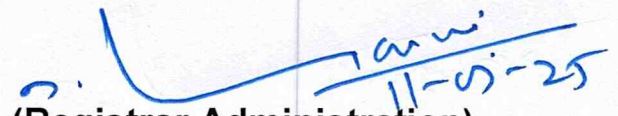

By Order


11-03-2025
(Registrar Administration)


No: 14143-50 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Abdul Wahid Sofi**, Advocate
.....for information and necessary action.


11-03-25
(Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 914 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pakeeza Basheer
D/O Shri Basheer Ahmad Dar
R/O Faizabad Colony, Naik Bagh Nowgam, Tehsil Chanapora, Srinagar

vide Notification No.504 of 2021/RG/LP dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
11-03-2025
(Registrar Administration)
[Signature]

No: 14151-50 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Pakeeza Basheer**, Advocate
.....for information and necessary action.

[Signature]
11-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 915/af 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rameez Shabir
S/O Shri Shabir Ahmad
R/O Wuyam, Pampore, Pulwama.

vide Notification No.93 dated 19.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

ranvi
11-03-2025
(Registrar Administration)
Shabir

No: 14159-66 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Rameez Shabir**, Advocate
.....for information and necessary action.

ranvi
11-03-25
(Registrar Administration)
Shabir

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 916 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Summaira Majid
D/O Shri Abdul Majid Nanda
R/O Usmania Colony, Bemina, Shalteng, Srinagar.

vide Notification No.861 dated 17.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

Summaira
11-03-2025
(Registrar Administration)
Summaira

No: 14167-74 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar.**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Summaira Majid, Advocate**
.....for information and necessary action.

Summaira
11-03-25
(Registrar Administration)
Summaira

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 917 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Ashraf
D/O Shri Mohammad Ashraf Shah Bangi
R/O Charar-i-Sharief, Nowhar, District Budgam.

vide Notification No.1471 of 2021/RG/LP dated 16.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
11-03-2025
(Registrar Administration)
(Signature)

No: 14175-82 /RG/LP Dated: 17.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Ms. Bisma Ashraf**, Advocate
.....for information and necessary action.

(Signature)
11-03-25
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 918 of 2025 /RG/LP Dated: 17.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Tashveeq Gowhar
S/o Shri Gowhar Hussain Mir
R/o Sallar Anantnag, Banpora ,Anantnag

vide Notification No.750 of 2021/RG/LP dated 12.08.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
11-03-2025
(Registrar Administration)

No: 14183-90 /RG/LP Dated: 17.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping record of the same.
7. **Mr. Mir Tashveeq Gowhar**, Advocate
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)